

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.235
CP/12(AHM)2024

Proceedings under Section 241 & 242 of Co.Act,2013

IN THE MATTER OF:

Shri Anandbhai Vasudevji Dalmia & Another
V/s

.....**Applicant**

Rawatkhedha Processors Private Limited & Others

.....**Respondent**

Order delivered on: 04/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Hirva Dave, Adv. a.w. Mr. Jaimin Dave, Adv.
For the Respondent : Ms. Natasha Shah, Adv. for R-2

ORDER

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, CP 12 of 2024 is disposed-off as withdrawn.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)